

**HIGH COURT OF SIKKIM
GANGTOK**

No. 15/HCS

Dated: 26/02/2021

CIRCULAR

Hon'ble the Chief Justice has been pleased to direct that hereinafter while entering data of cases registered under the Protection of Children from Sexual Offences Act, 2012 in the Case Information System (CIS), it shall be ensured by all the Subordinate Courts and the Filing Section of this High Court that the age of the victim is mandatorily recorded. This is with an aim and objective to identify sensitive cases, considering the vulnerability and to allocate the same to appropriate Courts.

By Order,

Sd/-

Registrar General

Memo No.: 5354-367

Date: 26.02.2021

Copy to:

1. The Addl. Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Sikkim.
2. The Addl. Registrar-cum-PPS to Hon'ble Judge, High Court of Sikkim.
3. The Private Secretary to Hon'ble Mr. Justice Bhaskar Raj Pradhan, Judge, High Court of Sikkim and Chairman, Computer Committee.

4. Central Project Coordinator, High Court of Sikkim, Gangtok.
5. Advocate General, Government of Sikkim, Gangtok.
6. Addl. Advocate General, Government of Sikkim, Gangtok.
7. All Judicial Officers of Sikkim.
8. President, Bar Association of Sikkim, Gangtok.
9. President, Namchi Bar Association, South Sikkim.
10. PA to Registrar General, High Court of Sikkim, Gangtok.
11. PA to Registrar, High Court of Sikkim, Gangtok.
12. Deputy Registrar (Judicial), High Court of Sikkim, Gangtok.
13. Computer Cell, High Court of Sikkim.
14. Notice Board.
15. Guard file, and
16. File.


Registrar